

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19666/2024

(Arising out of impugned final judgment and order dated 13-06-2024 in WP No.8109/2024 passed by the High Court Of Judicature At Bombay)

PAWANKUMAR NANDKISHOR SINGH

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.189764/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.189765/2024-EXEMPTION FROM FILING O.T.)

Date : 06-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.
Mr. Abhishek Puri, Adv.
Mr. Hardik Jain, Adv.
Mr. Sahil Grewal, Adv.
Ms. Surbhi Gupta, Adv.
Mr. P. N. Puri, AOR

For Respondent(s) Mr. Jay Savla, Sr. Adv.
Ms. Renuka Sahu, AOR
Mr. Shubham Bhatia, Adv.
Mr. Shivam Singh, Adv.

Mr. T. R. B. Sivakumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard learned senior counsel for the petitioner as well as learned senior counsel on behalf of contesting respondents, who are on caveat.

2. Having regard to the facts and circumstances, specially the finding that the petitioner has more than two children, who are

born after 2001 and before 2019, we are not inclined to interfere with the view taken by the High Court.

3. The special leave petition is, accordingly, dismissed.

4. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)